

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLISS VILLA (DELHI) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BLISS VILLA (DELHI) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09.09.1971
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-I, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1971PTC005786
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 18 Kautilya Marg, Chanakya Puri, New Delhi 110021, India Address at which books of account is maintained: 307 & 308, 3rd Floor, Midas, Sahar Plaza, Andheri Kurla Road, Andheri (East), Mumbai – 400059 Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026 (Order was found uploaded on the website of NCLT Registry on 14th August, 2026)
7.	Estimated date of closure of insolvency resolution process	07th February, 2027 (180th day calculated from the Insolvency Commencement Date, i.e. 11th August, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3rd Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal mamtabinani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mamta Binani Address: D-38, LGF (L/S), South Extension Part-II, New Delhi-110049 Email Address: cirp.blissvilla@gmail.com
11.	Last date for submission of claims	Tuesday, 25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a). Web link: https://ibbi.gov.in/home/downloads Physical Address: D-38, LGF (L/S), South Extension Part-II, New Delhi-110049 (b). Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, Court-II, has ordered the commencement of Corporate Insolvency Resolution Process (CIRP) of BLISS VILLA (DELHI) PRIVATE LIMITED on 11th August, 2026 (Order was found uploaded on the website of NCLT Registry on 14th August, 2026).

The creditors of BLISS VILLA (DELHI) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25th August, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*Not Applicable*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mamta Binani

Dr. CS Adv Mamta Binani

Interim Resolution Professional (IRP)

In the matter of Bliss Villa (Delhi) Private Limited

Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227

AFA valid till 31.12.2026

+91 98310 99551

cirp.blissvilla@gmail.com (process specific)

mamtabinani@gmail.com (registered with IBBI)

Address of the IRP registered with IBBI:

3rd Floor, Nicco House, 2 Hare Street

Kolkata 700001, West Bengal



Date: 17.08.2026

Place: New Delhi